

MINUTES OF THE MEETING No. 51/10 dated 17.3.2010 (held on 18.3.2010) UNDER THE CHAIRMANSHIP OF
Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.50/10 for confirmation and confirmed and adopted the same without any change.

Case No A-133 NC No.51/10 Dated 17.3.10 (held on 18.3.2010)	M/ s VVF Ltd, Mumbai F.No.01/83/162/1219 /AM10/DES-IV RLA F.No.03/95/40/614/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 31.3.2010.

Case No A-134 NC No.51/10 Dated 17.3.10 (held on 18.3.2010)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1240 /AM10/DES-IV RLA F.No.03/94/40/595/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 31.3.2010.

Case No A-135	M/ s Hindustan Unilever Ltd, Mumbai
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NC No.51/10 Dated 17.3.10 (held on 18.3.2010)	F.No.01/83/162/1237 /AM10/DES-IV RLA F.No.03/94/40/594/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 31.3.2010.

Case No A-136 NC No.51/10 Dated 17.3.10 (held on 18.3.2010)	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1241 /AM10/DES-IV RLA F.No.03/94/40/593/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 31.3.2010.

Case No C-6 NC No.51/10 Dated 17.3.10 (held on 18.3.2010)	M/ s Piramal Glass Ltd, F.No.01/83/162/1045 /AM10/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of reply from the firm called for vide letter dated 18.2.2010 regarding production and consumption data for at least three industries duly certified by Central Excise Department. Accordingly the case may be re-listed on 31.3.2010.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 51/83-ALC1/2009 **MEETING DATE** : 17.03.2010

1	Case No.:25/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/82/050/00919/AM07/	RLA File :05/24/040/00398/AM07/	Lic.No/Date:0510190747 13.09.2006	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer the case for two weeks for want of revised application from the firm as promised by the firm during the PH. According the case may be re-lised on 31.3.2010.			

2	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Rejected
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter No.6(33)/Net/1009-10 dated Nil and reminder dated 16/2/2010 issued by the DC(MSME). RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
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3	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 23/9/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 31.3.2010..				

4	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments awaited from the Deptt. of Mines Accordingly the case may be re-listed on 31.3.2010.				

5	Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMATECH PVT.LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:14.04.2010
Decision : The Committee considered the case as per agenda. Firm vide letter dated 23.2.2010 has intimated they are preparing the statement and other information called by Deptt. of C&PC(Chem.Div.) and supply the same shortly. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.4.2010.				

6	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:14.04.2010
Decision : The Committee considered the case as per agenda. The firm vide letter dated 23.2.2010 has requested for one month time to give reply to the D/L dated 1.1.2010 and reminder dated 18.2.2010. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.4.2010.				

7	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.3.2010.			

8	Case No.:5/13/83-ALC1/2009	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00214/AM10/	RLA File :32/24/040/00007/AM10/	Lic.No/Date:3210040260 24.04.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/2/2010 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 14.4.2010..			

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Case No.:5/7/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status :Case Approved
HQ File :01/83/050/00068/AM10/	RLA File :03/94/040/00021/AM10/	Lic.No/Date:0310518211 04.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DC(MSME) forwarded vide their U.O. No.23(1)2009/Chem/Vol.2 dated 19.2.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Spearmint Oil M08559	1 Kg	1. L-Carvone 2. Spearmint Butterfly	0.5980 Kg 0.0402 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10	Case No.:27/21/83-ALC1/2009	Party Name:S.M.S.INDUSTRIES,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00398/AM10/	RLA File :32/24/040/00010/AM10/	Lic.No/Date:3210040367 15.05.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). The firm vide letter dated 8.3.2010 stated that they had given information to D/O C&PC(PC.Div) Shri S.K Bali and Shri A.K Aggarwal, Jt.IA, on 12.1.2010, copy of letter dated 8.3.2010 has also been endorsed to Shri A.K Aggarwal. Accordingly the case may be re-listed on 14.4.2010.			

11	Case No.:18/9/83-ALC1/2009	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
	HQ File :01/83/050/00141/AM10/	RLA File :03/95/040/00082/AM10/	Lic.No/Date:0310520189 18.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 17.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rel. Non Woven Tissue tape, adhesive coated from both side (50 mtr. length, 515 mm width)	1 Sq. mtr.	Rel. Non Woven Tissue Paper, Adhesive coated from both side (50 mtr. length, 1060 mm width)	1.0283 Sq. mtr.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12		INDS. LTD.	17.03.2010	Deferred
	HQ File :01/85/050/00031/AM10/	RLA File :02/24/040/00002/AM10/	Lic.No/Date:0210126586 18.05.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the firm to the D/L dated 10.2.2010 issued by DC(MSME). Accordingly the case may be re-listed on 31.3.2010.			

13	Case No.:4/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/85/050/00032/AM10/	RLA File :02/24/040/00007/AM10/	Lic.No/Date:0210126589 18.05.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the firm to the D/L dated 10.2.2010 issued by DC(MSME). Accordingly the case may be re-listed on 31.3.2010.			

14	Case No.:5/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/85/050/00033/AM10/	RLA File :02/24/040/00008/AM10/	Lic.No/Date:0210126590 18.05.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the firm to the D/L dated 10.2.2010 issued by DC(MSME). Accordingly the case may be re-listed on 31.3.2010.			

15	Case No.:6/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/85/050/00034/AM10/	RLA File :02/24/040/00009/AM10/	Lic.No/Date:0210126594 18.05.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the firm to the D/L dated 10.2.2010 issued by DC(MSME). Accordingly the case may be re-			

listed on 31.3.2010.

16	Case No.:7/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/85/050/00035/AM10/	RLA File :02/24/040/00012/AM10/	Lic.No/Date:0210126595 18.05.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the firm to the D/L dated 10.2.2010 issued by DC(MSME). Accordingly the case may be re-listed on 31.3.2010.			

17	Case No.:3/6/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status :Case Approved
	HQ File :01/85/050/00039/AM10/	RLA File :02/24/040/00032/AM10/	Lic.No/Date:0210126862 22.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/54/2008-PC-II dated 11.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pyrolysis Gasoline (Py Gas)	1 Kg	Naphta	0.734 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

18	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.4.2010.			

19	Case No.:18/11/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00181/AM10/	RLA File :05/24/040/00115/AM10/	Lic.No/Date:0510242775 02.06.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 18/2/2010 issued by this office. Accordingly the case may be re-listed on 31.3.2010.			

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Case No.:3/27/83-ALC1/2009	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
HQ File :01/83/050/00495/AM10/	RLA File :06/24/040/00006/AM10/	Lic.No/Date:0610015606 02.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/94/2007-Ch-II dated 28.10.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Catalyst 32-5 containing Zinc Oxide 89.5% minimum	1 Kg	1. Zinc Oxide 2. Zinc Carbonate 3. Cement Fondu	0.805 Kg 0.200 Kg 0.086 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:11/27/83-ALC1/2009	Party Name:Synthite Inds. Ltd, Cochin	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case deferred
HO File :01/83/050/00503/AM10/	RLA 106/24/040/0023/AM10/	Lic.No/Date:1010033967	Defer Date:

21			09.06.2009	
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.4.2010.				

22	Case No.: 6/27/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status: Case Approved
	HQ File :01/83/050/00498/AM10/	RLA File :03/95/040/00139/AM10/	Lic.No/Date:0310523129 09.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 17.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Self Adhesive Paper (175 GSM+/-10% with adhesive coating weight of 22 GM SQM)	1 Sq. Mtr.	1. Chromo Paper (80 GSM+/-10%) 2. Adhesive (55% solid) (Water Based) 3. Silicon Coated Paper (62 GSM+/-10%)	1.04 Sq. Mtr. 0.024 Kg 1.04 Sq. Mtr.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.: 5/51/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status: Case Approved
	HQ File :01/83/050/00970/AM10/	RLA File :07/21/040/00276/AM10/	Lic.No/Date:0710065504 22.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 17.3.2010 as under:-			

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Export Item	Qty.	Import Item	Qty.
Shipping Box made out of 7 Ply Heavy Duty Corrugated Board	1 No	Triwall 7 Ply Heavy Duty Corrugated board of Rel. GSM	1 sq./meter/sq. meter content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:14.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.4.2010.			

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Case No.:39/39/83-ALC1/2009	Party Name:STERLING TAPES LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
HQ File :01/83/050/00746/AM10/	RLA File :37/24/040/00001/AM10/	Lic.No/Date:3710001031 10.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/05/2010-PC-II dated 12.3.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Acrylic Emulsion Adhesive for BOPP Taps (55% Solid)	1 Kg	1. Butyl Acrylate 2. Methacrylic Acid	0.560 Kg 0.015 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

26	Case No.:14/19/83-ALC1/2009	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Rejected
	HQ File :01/83/050/00355/AM10/	RLA File :02/24/040/00052/AM10/	Lic.No/Date:0210129692 29.07.2009	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 11/12/09, reminder dated 1/1/2010 and final reminder dated 18.2.2010 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

27	Case No.:6/20/83-ALC1/2009	Party Name:KRISHI RASA YAN EXPORTS PVT. LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved							
	HQ File :01/83/050/00362/AM10/	RLA File :02/24/040/00064/AM10/	Lic.No/Date:0210129781 30.07.2009	Defer Date:							
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/14/2009-Ch-II dated 15.3.2010 as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Acetamiprid 20% SP</td><td>1 Kg</td><td>Acetamiprid Technical</td><td>0.200 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Acetamiprid 20% SP	1 Kg	Acetamiprid Technical
Export Item	Qty.	Import Item	Qty.								
Acetamiprid 20% SP	1 Kg	Acetamiprid Technical	0.200 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No.:15/27/83-ALC1/2009	Party Name:SHRENO LIMITED, (GLASS DIVISION)	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status :Case Approved
HQ File :01/83/050/00507/AM10/	RLA File :34/24/040/00062/AM10/	Lic.No/Date:3410024814 31.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/293/2009/TSW/ dated 16.3.2010 as under:-			
Export Item	Qty.	Import Item	Qty.

Drinking Glasses Tumbler	1 Kg	1. Quartz sand	0.6900 Kg
		2. Aluminium Hydrate	0.0050 Kg
		3. Sodium Silico Fluoride	0.0047 Kg
		4. Spodumene	0.0057 Kg
		5. Sodium Sulphate	0.0057 Kg
		6. Borax Pentahydrate	0.0040 Kg
		7. Sodium Nitrate	0.0048 Kg
		8. Potassium Nitrate	0.0035 Kg
		9. Cerium Oxide	0.0023 Kg
		10. Soda Ash (Dense)	0.2450 Kg
		11. Barytes Powder	0.0013 Kg
		12. Selenium Powder	0.0090 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/21/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Rejected
HQ File :01/83/050/00374/AM10/	RLA File :02/24/040/00080/AM10/	Lic.No/Date:0210130118 07.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 29/10/09 and reminder dated 1.1.2010 issued by this office.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:45/39/83-ALC1/2009	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
HQ File :01/83/050/00752/AM10/	RLA File :03/95/040/00303/AM10/	Lic.No/Date:0310533571 13.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of			

Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/41/2005-Ch-II dated 17.4.2007 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
LZ 9245 (Marine Diesel Additive with 275 TBN – A type of Chemical Additive for Lubricating Oil) Containing: 68.63% of High base Calcium Phenate chemical additive for Lubricating Oil containing calcium dodecyl Phenate: 36.5% Min. & Polybutene Succinic Anhydride 4.5% min. 5.88% of Polyolefin Amide Alkeneamine A Dispersant Additive for lubricating oil Containing : Base oil 40% & Polybutene Succinic Anhydride Ethylene Amine Condensed component 60% & 25.49% Overbased Calcium Sulphonate	1 Kg	1. Hydrated Lime 2. Dodecyl Phenol 3. C20-C24 Linear Alkyl Benzene Sulfonic Acid 4. Polybutene 5. Maleic Anhydride 6. Isodecanol 7. Ethylene amine 8. 150 Solvent Neutral 9. Filter Aid	0.2049 Kg 0.229 Kg 0.0664 Kg 0.0668 Kg 0.0075 Kg 0.0089 Kg 0.0017 Kg 0.413 Kg 0.023 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/23/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
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31	HQ File :01/83/050/00448/AM10/	RLA File :31/24/040/00078/AM10/	Lic.No/Date:3110039630 19.08.2009	Defer Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 6/11/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 1.1.2010 and final reminder dated 9.3.2010 issued by this office. Accordingly the case may be re-listed on 31.3.2010..				

32	Case No.:15/23/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00456/AM10/	RLA File :10/24/040/00055/AM10/	Lic.No/Date:1010035113 26.08.2009	Defer Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.3.2010.				

33	Case No.:55/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00640/AM10/	RLA File :09/24/040/00145/AM10/	Lic.No/Date:0910039165 31.08.2009	Defer Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy . Accordingly the case may be re-listed on 7.4.2010.				

34	Case No.:5/26/83-ALC1/2009	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Rejected
	HQ File :01/83/050/00479/AM10/	RLA File :03/94/040/00436/AM10/	Lic.No/Date:0310537288 11.09.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 1/1/2010 issued by this office.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

35	Case No.:24/27/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
	HQ File :01/83/050/00516/AM10/	RLA File :04/24/040/00102/AM10/	Lic.No/Date:0410107872 15.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 17.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acrylonitrile rubberized cork sheets & strips GR:RC70C natural colour containing Min.27.5% nitrile rubber & Min. 60% cork	1 Kg	1. Granulated Cork	0.629 Kg
			2. Acrylo Nitrile Butadiene Rubber	0.281 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:25/27/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
	HQ File :01/83/050/00517/AM10/	RLA File :02/24/040/00126/AM10/	Lic.No/Date:0210131727 18.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/14/2009-Ch-II dated 15.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lambdacyhalothrin 5% EC	1 Litre	1. Lamda Cyhalothrin Technical (a.i.81%)	0.056 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:10/39/83-ALC1/2009	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Rejected
	HQ File :01/83/050/00717/AM10/	RLA File :03/94/040/00478/AM10/	Lic.No/Date:0310538823 22.09.2009	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 1/1/2010 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:3/28/83-ALC1/2009	Party Name:KRISHI RASA YAN EXPORTS PVT. LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
HQ File :01/83/050/00531/AM10/	RLA File :02/24/040/00135/AM10/	Lic.No/Date:0210132016 24.09.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/14/2009-Ch-II dated 15.3.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Lambdacyhalothrin 5% EC	1 Litre	1. Lamda Cyhalothrin Technical (a.i.81%)	0.056 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:34/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00526/AM10/	RLA File :10/24/040/00062/AM10/	Lic.No/Date:1010035372 24.09.2009	Defer Date:14.04.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for			

wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.4.2010.

40	Case No.:35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.4.2010.			

c	Case No.:2/34/85-ALC3/2009	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/85/050/00174/AM10/	RLA File :03/94/040/00496/AM10/	Lic.No/Date:0310541174 09.10.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/2/2010 by Deptt. of C&PC (PC.Div.).The Committee decided to issue reminder. Accordingly the case may be re-listed on 14.4.2010..			

42	Case No.:20/39/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
	HQ File :01/83/050/00727/AM10/	RLA File :03/95/040/00297/AM10/	Lic.No/Date:0310541608 23.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 17.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Thermal coated paper, self copy paper, (one side coated) printed/unprinted in roll forms (less than 200 mm width) or not; 50	1 Kg	Thermal coated paper one side coated in jumbo rolls (width 200 mm up to 800 mm) of Rel. GSM	1.05 Kg

GSM to 150 GSM

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:22/39/83-ALC1/2009

Party Name:ARIES DYE CHEM INDUSTRIES,

Meet No/Date:51/83-ALC1/2009
17.03.2010

**Status:Case
Approved**

HQ File :01/83/050/00729/AM10/

RLA File :08/24/040/00180/AM10/

Lic.No/Date:0810083717
27.10.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/30/2006-Ch-II dated 17.2.2010 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Reactive Black NNX (Dye content 70%)	1 Kg	1. Aniline Oil 2. H Acid 3. J Acid 4. Meta Phenylene Diamine 4 Sulfonic Acid 5. Sodium Nitrite	0.310 Kg 0.208 Kg 0.029 Kg 0.078 Kg 0.138 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:26/39/83-ALC1/2009

Party Name:GODREJ INDUSTRIES LTD.,

Meet No/Date:51/83-ALC1/2009
17.03.2010

**Status:Case
Approved**

HQ File :01/83/050/00733/AM10/

RLA File :03/94/040/00313/AM10/

Lic.No/Date:0310542657
27.10.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 18.11.2008 on repeat basis as

under:-

Export Item	Qty.	Import Item	Qty.
Fatty Alcohol (Cetyl, Stearyl & Ceto-Stearyl)	1 Kg	1. Palm Fatty Acid Distillate 2. Copper Chromite Catalyst	1.100 Kg 0.0004 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:39/47/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
HQ File :01/83/050/00877/AM10/	RLA File :09/24/040/00256/AM10/	Lic.No/Date:0910039747 28.10.2009	Defer Date:14.04.2010

Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 17.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. Type of clay to be imported
2. Type of starch to be imported
3. Net content of LDPE in export
4. Chemical name of import item NOPCO

Accordingly the case may be re-listed on 14.4.2010.

Case No.:40/47/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
HQ File :01/83/050/00878/AM10/	RLA File :09/24/040/00258/AM10/	Lic.No/Date:0910039748 28.10.2009	Defer Date:14.04.2010

Decision :The Committee considered the case as per agenda. On the basis of written comments dt. 17.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

46	1. Type of clay to be imported 2. Type of starch to be imported 3. Net content of LDPE in export Accordingly the case may be re-listed on 14.4.2010.
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47	Case No.:23/39/83-ALC1/2009	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00730/AM10/	RLA File :03/94/040/00579/AM10/	Lic.No/Date:0310543087 29.10.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21/1/2010 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 14.4.2010.			

48	Case No.:7/34/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00592/AM10/	RLA File :31/24/040/00143/AM10/	Lic.No/Date:3110040406 30.10.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 17.3.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Manufacturing process in detail 2. Net content of asbestos in export product 3. Percentage wastage involved. Accordingly the case may be re-listed on 14.4.2010.			

49	Case No.:28/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00613/AM10/	RLA File :03/95/040/00356/AM10/	Lic.No/Date:0310544112 05.11.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC PC.Div.). Accordingly the case may be re-listed on 31.3.2010.			

50	Case No.:28/39/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Rejected
	HQ File :01/83/050/00735/AM10/	RLA File :08/24/040/00185/AM10/	Lic.No/Date:0810084080 11.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 31/12/09 issued by the Deptt. of C&PC (Chem.Div.). Reminder dated 21.1.2010 issued by this office. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:1/35/83-ALC1/2009	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00655/AM10/	RLA File :02/24/040/00157/AM10/	Lic.No/Date:0210133727 13.11.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 26/2/2010 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 14.4.2010..			

	Case No.:4/35/83-ALC1/2009	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
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52	HQ File :01/83/050/00658/AM10/	RLA File :03/95/040/00502/AM10/	Lic.No/Date:0310545531 13.11.2009	Defer Date:14.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010.				

53	Case No.:32/39/83-ALC1/2009	Party Name:SURFACTANT SPECIALITIES LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00739/AM10/	RLA File :03/95/040/00473/AM10/	Lic.No/Date:0310545422 13.11.2009	Defer Date:14.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010.				

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Case No.:36/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
HQ File :01/83/050/00743/AM10/	RLA File :03/94/040/00686/AM10/	Lic.No/Date:0310546309 18.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/62/2008-Ch-II dated 18.11.2008 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Fatty Alcohol (Cetyl, Stearyl & Ceto-Stearyl)	1 Kg	1. Palm Fatty Acid Distillate 2. Copper Chromite Catalyst	0.100 Kg 0.0004 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

55	Case No.:38/47/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00876/AM10/	RLA File :07/24/040/00302/AM10/	Lic.No/Date:0710068397 19.11.2009	Defer Date:31.03.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.3.2010			

56	Case No.:26/47/83-ALC1/2009	Party Name:ATUL LIMITED,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00864/AM10/	RLA File :08/24/040/00211/AM10/	Lic.No/Date:0810084321 23.11.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/3/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010..			

57	Case No.:15/47/83-ALC1/2009	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00853/AM10/	RLA File :03/94/040/00692/AM10/	Lic.No/Date:0310547520 25.11.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010			

	Case No.:20/47/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
	HQ File :01/83/050/00858/AM10/	RLA File :03/94/040/00584/AM10/	Lic.No/Date:0310547521 25.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/94/2006-Ch-II dated 28.5.2006 on repeat basis as under:-			

Export Item	Qty.	Import Item	Qty.
Galaxy MW 257 Lauryl Alcohol 7 moles ethoxylates	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.392 Kg 0.614 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:21/47/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
HQ File :01/83/050/00859/AM10/	RLA File :03/95/040/00462/AM10/	Lic.No/Date:0310547279 25.11.2009	Defer Date:14.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010			

Case No.:24/47/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
HQ File :01/83/050/00862/AM10/	RLA File :03/94/040/00573/AM10/	Lic.No/Date:0310547358 25.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/94/2006-Ch-II dated 7.5.2008 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Lauryl Alcohol 3 moles ethoxylates	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.596 Kg 0.409 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:19/47/83-ALC1/2009	Party Name:RAJ BORAX LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
	HQ File :01/83/050/00857/AM10/	RLA File :03/95/040/00547/AM10/	Lic.No/Date:0310548034 27.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.Nil dated 17.3.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Borax Pentahydrate Granular	1 Kg	1. Borax Pentahydrate Powder	1.03 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:22/47/83-ALC1/2009	Party Name:RAJ BORAX LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00860/AM10/	RLA File :03/95/040/00546/AM10/	Lic.No/Date:0310548038 27.11.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010			

63	Case No.:23/47/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00861/AM10/	RLA File :03/94/040/00315/AM10/	Lic.No/Date:0310548570 01.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010			

Case No.:36/47/83-ALC1/2009	Party Name:FL EXITUFF	Meet No/Date:51/83-ALC1/2009	Status:Case Deferred
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64		INTERNATIONAL LTD.,	17.03.2010	
	HQ File :01/83/050/00874/AM10/	RLA File :11/24/040/00032/AM10/	Lic.No/Date:1110021356 01.12.2009	Defer Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.3.2010.				

65	Case No.:37/47/83-ALC1/2009	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00875/AM10/	RLA File :11/24/040/00033/AM10/	Lic.No/Date:1110021357 01.12.2009	Defer Date:31.03.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 31.3.2010.				

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Case No.:25/47/83-ALC1/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
HQ File :01/83/050/00863/AM10/	RLA File :03/95/040/00542/AM10/	Lic.No/Date:0310548763 02.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/53/2008-Ch-II dated 28.7.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Tin Chloride Dihydrate (Min. Tin content – 51%)	1 Kg	Tin Ingots (Min. Purity 99.5%)	0.520 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:6/47/83-ALC1/2009	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HO File :01/83/050/00844/AM10/	RLA File :03/95/040/00535/AM10/	Lic.No/Date:0310549664	Defer

67			08.12.2009	Date:14.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010.				

68	Case No.:18/47/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00856/AM10/	RLA File :03/95/040/00516/AM10/	Lic.No/Date:0310549745 08.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/3/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010..			

69	Case No.:4/39/83-ALC1/2009	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00711/AM10/	RLA File :05/23/040/00122/AM10/	Lic.No/Date:0510254327 09.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 14.4.2010.			

70	Case No.:2/39/83-ALC1/2009	Party Name:CHEMSHEL ENTERPRISES PVT.LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00709/AM10/	RLA File :02/24/040/00168/AM10/	Lic.No/Date:0210135038 10.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.4.2010.			

	Case No.:3/39/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
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71	HQ File :01/83/050/00710/AM10/	RLA File :08/24/040/00245/AM10/	Lic.No/Date:0810084786 10.12.2009	Defer Date:14.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.4.2010				

72	Case No.:28/47/83-ALC1/2009	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00866/AM10/	RLA File :08/24/040/00241/AM10/	Lic.No/Date:0810084795 10.12.2009	Defer Date:14.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.4.2010				

73	Case No.:5/39/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00712/AM10/	RLA File :03/95/040/00573/AM10/	Lic.No/Date:0310550383 11.12.2009	Defer Date:14.04.2010
Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.4.2010.				

74	Case No.:6/39/83-ALC1/2009	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00713/AM10/	RLA File :03/94/040/00752/AM10/	Lic.No/Date:0310550456 11.12.2009	Defer Date:14.04.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010.				

	Case No.:7/39/83-ALC1/2009	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
	HO File :01/83/050/00714/AM10/	RLA File :02/24/040/00153/AM10/	Lic.No/Date:0210135192	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/08/2010-PC-II dated 6.2.2010 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Single Sided Decorative Aluminium Foil Laminates (without barrier paper) Thickness 0.70 mm	1 Sq. mtr.	1. Aluminium Foil (100-125 Micron) 2. Kraft paper (60-205 GSM) 3. Tissue Paper (20-38 Micron) 4. Phenol 5. Malamine 6. Paraformaldehyde 7. BOPP Film	0.3733 Kg 0.7230 Kg 0.0330 Kg 0.3199 Kg 0.0550 Kg 0.2100 Kg 0.0110 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

76	Case No.:7/47/83-ALC1/2009	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00845/AM10/	RLA File :04/24/040/00210/AM10/	Lic.No/Date:0410110134 14.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010.			

77	Case No.:8/47/83-ALC1/2009	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00846/AM10/	RLA File :04/24/040/00238/AM10/	Lic.No/Date:0410110135 14.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for			

want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.4.2010

78	Case No.:17/47/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00855/AM10/	RLA File :03/95/040/00599/AM10/	Lic.No/Date:0310550939 15.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/3/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.4.2010..			

79	Case No.:41/47/83-ALC1/2009	Party Name:PRAGATI HIGHTECH PRODUCTS PVT. LTD.,	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00879/AM10/	RLA File :33/24/040/00012/AM10/	Lic.No/Date:3310014456 16.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.4.2010			

80

Case No.:3/41/83-ALC1/2009	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Approved
HQ File :01/83/050/00767/AM10/	RLA File :08/24/040/00248/AM10/	Lic.No/Date:0810084996 17.12.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2007-Ch-II dated 27.1.2010 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Optical Whitening Agent, C.I Fluorescent Brightner 264 (Lamonite BFA) (Assay 20%)	1 Kg	1. Cyanuric Chloride 2. Aniline 2,5-Disulphonic Acid	0.066 Kg 0.091 Kg

		3. 4,4-Diamono Stilbene, 2,2-Disulphonic Acid	0.067 Kg
		4. Diethanolamine	0.038 Kg
		5. Polyethylene Glycol	0.340 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

81	Case No.:13/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00777/AM10/	RLA File :02/24/040/00014/AM10/	Lic.No/Date:0210135727 22.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply for Excise Authority in similar other case. Accordingly the case may be re-listed on 14.4.2010.			

82	Case No.:14/41/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:51/83-ALC1/2009 17.03.2010	Status:Case Deferred
	HQ File :01/83/050/00778/AM10/	RLA File :02/24/040/00020/AM10/	Lic.No/Date:0210135731 22.12.2009	Defer Date:14.04.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply for Excise Authority in similar other case. Accordingly the case may be re-listed on 14.4.2010.			